

(2)
Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 325 of 2007

Friday, this the 30th day of March, 2007

Hon'ble Mr. K.S. Menon, Member (A)
Hon'ble Mr. S.K. Dhal, Member (J)

1. Arun Kumar S/o Sri Shambhoo Nath.
2. V.K. Mishra S/o Shri P.N. Mishra
3. Subedar S/o Sri Jagpat.
4. Ashok Kumar Tripathi S/o Sri R.P. Tripathi.
5. Awadhes Kumar S/o Late Ram Lal.
6. H.P. Srivastava S/o Shri M.M. Srivastava
7. D.K. Mishra S/o Shri R.P. Mishra
8. S.K. Yadav S/o Shri M.L. Yadav

All are posted as Electrical Loco Pilot (Goods),
C/o Sr.C.C./Allahabad, North Central Railway, Allahabad.

Applicants

By Advocate Sri S.C. Mandhyan

Versus

1. Union of India through Secretary, Ministry of Railways, Government of India, New Delhi.
2. Chairman/Secretary, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.
3. General Manager, North Central Railway, Headquarters Office, Allahabad.
4. General Manager (P), North Central Railway, Allahabad.
5. Divisional Railway Manager, North Central Railway, Allahabad.

(3)

6. Divisional Personnel Officer, North Central Railway, Allahabad.

Respondents

ORDER

By S.K. Dhal, Member (J)

The letter dated 06.02.2007 (annexure A-12) has been challenged by the applicants under which some ad hoc appointments are going to be made for the post of Loco Inspector. It is submitted that clarification has been asked from the Board under annexure A-4 regarding appointment on the post of Loco Inspector and the same has not been received so, the ad hoc appointment should not be made without receiving the clarification from the Board. The attention of this Tribunal has been invited to the annexure A-11, which speaks that the matter is pending for clarification and the same will be communicated as soon as it is received ^{by} ~~by~~ the Board. It is fairly conceded by the learned counsel for the applicants that they have no objection if the ad hoc appointment be made according to the Board Instructions dated 07.10.2002.

2. Upon hearing the learned counsel for the applicants we are of the view that this O.A. can be disposed of with direction to the respondents that even if the ad hoc appointment is made by the respondents for the post of Loco Inspector the same should be made taking in view the Board's instruction dated 07.10.2002.

3. In view of the above, we dispose of this O.A. at admission stage itself with direction to the respondents that if they are going to make ad hoc appointment for the post of Loco Inspector, that should be done according to Board's instruction dated 07.10.2002. No order as to cost.

S.K.D
Member (J)

/M.M./

G. Kumar
Member (A)
30/10/07